## COURT-I IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## APPEAL NO. 132 OF 2017 & IA NO. 910 OF 2017

Dated: 20th March, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

M/s Minopharm Laboratories Pvt. Ltd. ....Appellant(s)

Vs.

Telengana State Electricity Regulatory ...Respondent(s)

**Commission & Ors.** 

Counsel for the Appellant(s) : Mr. Samar S. Kolhwaha.

Mr. Raghavendra M. Bajaj Mr. Shreyas Mehrotra

Counsel for the Respondent(s) : Ms. D. Bharathi Reddy

Ms. Vidyottma for R-1

Mr. Rakesh K. Sharma Mr. Nishant for R-2 &

Mr. Anand K. Ganesan

Mr. Ashwin Ramanathan for R-3

## <u>ORDER</u>

The learned counsel for respondent No. 1 seeks two weeks' time to file reply and vakalatnama. She may file the same on or before 05.04.2018 along with IA after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 22.04.2018 after serving copy on the other side.

List the matter on 14.05.2018.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

mk/tpd